

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 201  
IB-88/ND/2020

**IN THE MATTER OF:**

**M/s. Adonis Electronics Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Saka Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 14.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Resolution Professional**

**:Mr. Anuj Singh, Mr. Sanjay Singh  
(Resolution Professional in person  
in IA No.4460), Mr. Mrinal Ojha,  
Mr. Debarshi Dutta, Advocates.  
Mr. Siddhant Kumar, Advocate  
(For respondent no.5.)**

**For the Prospective  
Resolution Applicant**

**:Mr. Dharmender Tyagi and Ms.  
Shilpi Sinha, Advocates in IA  
No.5131 for Mr. Ram Niwas Jalan,  
Prospective Resolution Applicant.**

**For the Non-applicant**

**:Mr. Ananya Misra, Mr. Animesh  
Sinha, and Mr. Siddharth Dey,  
Advocates in IA No.4460/2020.**

**ORDER**

**IA No. 5131 of 2020**

The applicant is directed to file an additional affidavit from his client with regard to the method and manner of the payment by the corporate debtor to the operational creditor along with the supporting document and an affidavit bearing the cost and expenses involved for providing the relief in term of the prayer made in the application. The applicant has failed to provide these

(Annu)

details. Therefore, the IA No. 5131 of 2020 is **dismissed**.

**IA No. 4460 of 2020**

Heard the submissions made by Ld. counsel for the RP as well as Ld. counsel for the non applicant. Ld. counsel for the non applicant has offered to file vakalatnama during the course of the day and prayed for grant of time for filing the reply. 10 days' time is granted for filing reply in the matter.

**IA No. 4894 of 2020**

Heard the submissions made by the RP. Let notice be served on the non applicant within two weeks.

Post the matter to **23rd February, 2021**.

-sd-

**(V.K. Subburaj)**  
**Member (T)**

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**(P.S.N. Prasad)**  
**Member (J)**